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MINISTRY OF COMMERCE AND INDUSTRY

(Department of Commerce)

NOTIFICATION

New Delhi, the 12th June, 2007

S.O. 961(E) – In exercise of the powers conferred by clause (f) of sub-section (2) of Section 32 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986), the Central Government hereby makes the following amendment to the Agricultural and Processed Food Products Export Development Authority Rules, 2004 namely;

1. (1) These rules shall be called the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules 2004.

(2) They shall come into force on the date of their publication.
2. In the Agricultural and Processed Food Products Export Development Authority Rules, 2004, clause 1, for sub-clause (1), the following shall be substituted, namely :-

“1. (i) These rules may be called the Agricultural and Processed Food Products export Development Authority (Amendment) Rules 2005”

[F.No. 41/24/2004-EP(Agri.IV)
DINESH SHARMA, Jt. Secy

Note : The principal rules were published in the Gazette of India *vide* number S.O.652(E) dated the 3rd September, 1986 and subsequently amended *vide* S.O. 806(E) dated 11th September, 1998 and *vide* S.O.827(E) dated 16th July, 2004 and No. S.O.238(E) dated 22nd February, 2005.